



2025:DHC:1481-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 2772/2025 & CM APPL. 13175/2025
DR. JATINDER BALIPetitioner

Through: Mr. Kundan Kumar, Adv.

versus

MUNICIPAL CORPORATION OF DELHIRespondent
Through: Mr. Kapil Dutta, Standing
Counsel with Mr. Vansh Luthra, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

05.03.2025

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C.HARI SHANKAR, J.

1. After some hearing, Mr. Kundan Kumar, learned Counsel for the petitioner, seeks leave to withdraw this writ petition as he submits that there are certain errors in the order of the Central Administrative Tribunal¹ regarding which he would prefer to file a review petition before the Tribunal.

2. In that view of the matter, leave and liberty is granted as aforesaid.

3. The writ petition is dismissed as withdrawn.

¹ "the Tribunal", hereinafter



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4. We make it clear that we have not expressed any opinion on the merits of the review petition. As and when it is filed, it would be for the Tribunal to take a call in that regard.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 5, 2025/AS

Click here to check corrigendum, if any